

M. No.6/16

New No.60113/16

Shakuntla Ahuja Vs. Dilip Kumar Grover

23.09.2020

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present:       None for objector.  
                  None for decree holder.  
                  None for judgment debtor.

Record is perused.

By order dated 29.07.2017, the Ld. Predecessor of the Court had directed issuance of notice of the application of the Objector for service upon the decree holder and the judgment debtor.

However, despite repeated opportunities, steps were not taken for issuance of notice.

The Ld. Predecessor of the Court had also listed the case for arguments on the maintainability of the application in view of the petition being abated by order dated 22.07.2014.

As no one has appeared today, matter is adjourned to 23.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

DR. No.146/19

New No.870/19

23.09.2020

Mohd. Akmal Vs. Mohd. Ishaq

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, report of service of notice upon respondents no. 1 to 4 of the DR petition at the fresh address bearing no. 401 as mentioned in the amended memo of parties, has not been received back.

As no one has appeared today, matter is adjourned to 27.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

DR. No.213/19

New No.1634/19

23.09.2020

Mohd. Akmal Vs. Mohd. Akbar

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, report of service of notice upon respondents no. 1 to 4 of the DR petition at the fresh address bearing no. 401 as mentioned in the amended memo of parties, has not been received back.

As no one has appeared today, matter is adjourned to 27.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.147/19

New No.741/19

23.09.2020

Anil Kumar Gupta Vs. Radha Raman Gupta

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

This is an eviction petition under Section 14(1)(e) of the Delhi Rent Control Act. Application for leave to defend was filed.

On 26.02.2020, at the request of the Ld. Counsel for the petitioner, notice was issued for service upon the Post Master, GPO with direction to disclose the day on which summons were served upon the respondent. Copy of the postal receipt was ordered to be sent alongwith the notice.

As per the report of the Ahlmad/Asstt. Ahlmad, notice was issued. However, report of service of notice has not been received back till date.

As no one has appeared today, matter is adjourned to 21.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

DR. No.275/19

New No.2299/19

23.09.2020

Mohd. Akmal Vs. Mohd. Akbar

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ms. Suman, Ld. Counsel for the petitioner.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, report of service of notice of the DR petition has not been received back.

At the request of Ld. Counsel for the petitioner, matter is adjourned to 27.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.77/09

New No.80608/16

23.09.2020

Kausar Bi Vs. Mohd. Islam

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

On 06.02.2020, it was disclosed to the Court that PW-1 has died.

An e-mail has been sent to the Court on 22.09.2020 by Ms. Shabiasta Nabi, Ld. Counsel by which an application under Order 22 Rule 2 r/w Section 151 Code of Civil Procedure, affidavits, amended memo of parties and vakalatnama have been filed.

It is stated in the application that the original petitioner Mst. Kausar Bi had died on 17.08.2013. After her demise, her husband Mr. Mohd. Sharif has also died on 03.02.2020. By this application, it has been prayed that the name of Mr. Mohd. Sharif be deleted from the array of parties.

Let copy of the application sent to the Court by e-mail be supplied to the respondent within ten days from today against acknowledgment.

Let the original hardcopy of the application, affidavits, amended memo of parties and vakalatnama be filed in the Court within four weeks from today.

To come up for arguments on the aforementioned application on 18.12.2020. Let copy of the reply to the application, if any, be supplied to the applicant at least five days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.84/09

New No.80655/16

23.09.2020

Kausar Bi Vs. Mohd. Idris

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

On 06.02.2020, it was disclosed to the Court that PW-1 has died.

An e-mail has been sent to the Court on 22.09.2020 by Ms. Shabiasta Nabi, Ld. Counsel by which an application under Order 22 Rule 2 r/w Section 151 Code of Civil Procedure, affidavits, amended memo of parties and vakalatnama have been filed.

It is stated in the application that the original petitioner Mst. Kausar Bi had died on 17.08.2013. After her demise, her husband Mr. Mohd. Sharif has also died on 03.02.2020. By this application, it has been prayed that the name of Mr. Mohd. Sharif be deleted from the array of parties.

Let copy of the application sent to the Court by e-mail be supplied to the respondent within ten days from today against acknowledgment.

Let the original hardcopy of the application, affidavits, amended memo of parties and vakalatnama be filed in the Court within four weeks from today.

To come up for arguments on the aforementioned application on 18.12.2020. Let copy of the reply to the application, if any, be supplied to the applicant at least five days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.232/13

New No.77484/16

23.09.2020

Neelam Sharma Anr. Vs. Gurcharan Lal Bari

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for petitioner's evidence to 12.01.2021. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.179/14

New No.77893/16

23.09.2020

Inder Kumar Vs. Shanti Devi Ors.

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for petitioner's evidence to 14.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.394/14

New No.78632/16

23.09.2020

Veena Sharma Vs. Harish Girdhar

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for further cross-examination of PW-1 to 06.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.99/11

New No.79340/16

23.09.2020

S. Esvinder Singh Anr. Vs. Suresh Kumar

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for the petitioners.

Dr. Anil Kumar Gupta, Ld. Counsel for the respondent.

Record is perused.

By order dated 07.03.2020 a cost of Rs. 25,000/- was imposed upon the respondent to be paid to the petitioners.

It was ordered that subject to the payment of cost, respondent's evidence to be recorded.

An e-mail has been sent to the Court today on behalf of the respondent by his Counsel by which an application under Section 151 Code of Civil Procedure for waiving of cost has been filed.

Let copy of this application be supplied to the petitioners within four weeks from today against acknowledgment.

Let the original hardcopy of the application be filed in the Court within four weeks from today.

Evidence by way of affidavit of the respondent has been filed. On asking by the Court, Ld. Counsel for the respondent submits that copy of this affidavit has not been supplied to the petitioners.

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Let copy of the affidavit be supplied to the petitioners within four weeks from today against acknowledgment.

To come up for arguments on the aforementioned application, payment of cost and for respondent's evidence on 14.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.562/14

New No.78089/16

23.09.2020

Dr. Anurag Rohtagi Vs. Satish Paradhar

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Petitioner in person.

Ms. Urvashi, Ld. Counsel for the respondent.

To come up for recording testimony of RW-1 to 11.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.297/13

New No.77835/16

23.09.2020

Devinder Sehgal Ors. Vs. Kishan Singh Ors.

File was not taken up on 28.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 23.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Amit Sanduja, Ld. Proxy Counsel for the petitioner.

None for LRs of respondent no. 1.

None for respondents no. 2 and 3.

Record is perused.

As no one has appeared today on behalf of the respondents, matter is adjourned for arguments on the application under Order 22 Rule 4 r/w Section 151 of Code of Civil Procedure to 23.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.27/15

New No.77706/16

23.09.2020

Yogender Kumar Vs. Jagdish Kholia

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Bharat Bhushan, Ld. Counsel for the respondent.

Record is perused.

On 10.10.2019, Ld. Proxy Counsel for the petitioner had submitted that talks of settlement are going on between the parties.

As no one has appeared on behalf of the petitioner today, matter is adjourned for arguments on application for leave to defend to 28.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.74/19

New No.469/19

23.09.2020

Mohd. Yunus Vs. Hem Raj Kakkar

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Anil Panwar, Ld. Counsel for the petitioner.

None for the respondent.

Record is perused.

An e-mail has been sent to the Court on 22.09.2020 by Mr. Anil Panwar, Ld. Counsel. By this e-mail, reply to the application for leave to defend and affidavit have been filed.

Let copy of the reply and affidavit be supplied to the respondent within two weeks from today and against acknowledgment.

Let the original hardcopy of the reply and accompanying affidavit be filed in the Court within four weeks from today.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 21.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.75/19

New No.470/19

23.09.2020

Mohd. Yunus Vs. Rajesh Kakkar

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

An e-mail has been sent to the Court on 22.09.2020 by Mr. Anil Panwar, Ld. Counsel. By this e-mail, reply to the application for leave to defend and affidavit have been filed.

Let copy of the reply and affidavit be supplied to the respondent within two weeks from today and against acknowledgment.

Let the original hardcopy of the reply and accompanying affidavit be filed in the Court within four weeks from today.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 21.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.80/19

New No.503/19

23.09.2020

Shobit Rastogi Vs. Nirmal Saxena

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As no one has appeared today, matter is adjourned for arguments on the application under Order 7 Rule 11 of Code of Civil Procedure to 24.02.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

E. No.124/19

New No.660/19

23.09.2020

Kamlesh Aggarwal Vs. Gopal Aggarwal

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Vikram Aggarwal, Ld. Counsel for the petitioner.  
None for respondent.

Record is perused.

Replies to the applications for leave to defend have been filed alongwith documents on 10.02.2020.

An application under Section 151 CPC has also been filed by the petitioner for correcting name of the respondent in the memo of parties.

Ld. Counsel for the petitioner submits that he has already supplied copy of the replies and the application for correcting name of the respondent, to the respondents.

An e-mail has been sent to the Court by the Ld. Counsel for the petitioner on 22.09.2020 by which he has sent certain judgments.

Ld. Counsel for the petitioner submits that he will WhatsApp the judgment to the Ld. Counsel for the respondent.

As no one has appeared on behalf of the respondent, matter is adjourned for arguments on the aforementioned application under Section 151 of Code of Civil Procedure and on the applications for leave to defend on 07.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020

DR.No.105/20

New No. 936/20

23.09.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 09.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
23.09.2020